

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

14.12.2012

OA No. 744/2012

Mr. Manoj Sharma, Proxy counsel for
Mr. D.P. Pujari, Counsel for applicant.

Heard learned counsel for the applicant.

The OA is disposed of by a separate order.

Anil Kumar
(Anil Kumar)
Member (A)

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

ORIGINAL APPLICATION No. 744/2012

Jaipur, the 14th day of December, 2012

CORAM :

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Mukesh Kumar Sharma son of Shri Gauri Shankar Sharma aged above 27 years, resident of Tehsil Neek ka Thana, District Sikar (Rajasthan).

... Applicant

(By Advocate : Mr. Manoj Sharma Proxy to Mr. D.P. Pujari)

Versus

1. Union of India through the Chief Postmaster General, Rajasthan Circle, Jaipur.
2. The Assistant Director (Staff), Office of Postmaster General, Rajasthan Circle, Jaipur.
3. Sr. Superintendent of Post Office, Sikar Division, Sikar.

... Respondents

(By Advocate : -----)

ORDER (ORAL)

The present OA is directed against the impugned order dated 07.09.2012 (Annexure A/1) by which the respondents pursuant to the legal notice for demand for justice served through the applicant's counsel, the applicant was informed that he has worked as GDSMC Chala purely on temporary basis and in stop gap arrangement only. It is further made clear that now regular recruitment has been done and Shri Mukesh Kumar Sharma (applicant) has worked purely on temporary basis hence he has no right for regular absorption on the post.



2. Having considered the rival submission of the learned counsel for the applicant and since regular post has been filled up by regular appointment, therefore, in view of the settled position of law, applicant has no legal right on the regular post. However, the applicant has the right to apply for appointment as & when a vacancy arises and it is for the respondents, Department of Posts, to give priority to the applicant if he applies against a regular vacancy.

3. With these observations, the OA stands disposed of accordingly.

Anil Kumar
(Anil Kumar)
Member (A)

J. S. Rathore
(Justice K.S.Rathore)
Member (J)

AHQ